

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 12.05.2016

OA No. 291/00314/2016

Mr. P.N. Jatti, counsel for applicant.

1. The matter relates to payment of daily wages in the Department of Income Tax, Jaipur.
2. Heard. Counsel for applicant submits that the applicant has filed a representation, submitted and received in the office of Principal Chief Commissioner, Central Income Tax, Jaipur, on 19.04.2016 (Annex. A/1) requesting for payment of wages at the rate of Rs. 292/- per day with effect from 01.06.2011 in view of certain orders of Central Administrative Tribunal, upheld by the Hon'ble Rajasthan High Court and also keeping in view the order dated 19.06.2015 (Annex. A/2) issued by the Principal Chief Commissioner of Income Tax, Rajasthan, Jaipur by which similarly situated persons have been given the said benefits.
3. Counsel for applicant further submits that his prayer in this OA is that the respondents be directed to pay the amount of daily wages to the applicant at the rate of Rs. 292/- per day instead of Rs. 164/- per day and pay the arrears thereof with effect from 01.06.2011 and onwards and further submits that as the representation Annexure A/1 of the applicant is pending with the respondent no. 2, he may also be directed to decide the same expeditiously and within a stipulated time limit.
4. Considered the aforesaid contentions and perused the record. It appears that the representation of the applicant though only submitted recently on 19.04.2016 (Annex. A/1) is pending with the respondent-

department. In this representation references have been made to certain judgments of the Central Administrative Tribunal, upheld by the Hon'ble Rajasthan High Court and also to the order dated 19.06.2015 (Annex. A/2) passed by the respondent-department in certain other cases.

5. In view of the pending representation of the applicant and facts and circumstances of the case, it is deemed appropriate to dispose of the OA, at admission stage itself, without going into the merits of the case lest it prejudice the case of either side, with certain directions. Accordingly, it is directed that -

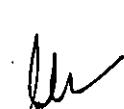
(i) the respondent no. 2 may consider and decide the representation of the applicant dated 19.04.2016 (Annex. A/1) by a reasoned and speaking order in accordance with law at the earliest and preferably within two months from the date of receipt of a copy of this order.

(ii) the applicant is also directed to supply a copy of this order and complete copy of paper book/OA within a week from today to facilitate the respondent no. 2 to decide the said representation.

6. In view of the limited relief being granted, the requirement of issue of notices to the respondents is dispensed with.

7. If the applicant is aggrieved with any decision taken on his representation Annexure A/1 by the respondents, he may approach the appropriate forum as per law.

With these observations and directions, the Original Application is disposed of at admission stage itself, with no order as to costs.



(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER